

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA
UNSTARRED QUESTION NO: 4762
TO BE ANSWERED ON THE 23rd MARCH, 2018/CHAITRA, 1940 (SAKA)

QUESTION
NPAs OF TELECOM SECTOR

4762: SHRI KALYAN BANERJEE:

Will the Minister of FINANCE be pleased to state:

- (a) whether Indian wireless telecommunication companies are the top bank defaulters in the country;
- (b) if so, the details of 100 top most lender organisations in the country with their loan;
- (c) the details of plan proposal of the Reserve Bank of India (RBI) to marginalise the loan amounts; and
- (d) the suggestions and/or report proposal of the National Companies Law Tribunal (NCLT) to bring down the NPAs of banks?

ANSWER

To be answered by
THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

(a): With regard to Indian wireless telecommunication companies being the top bank defaulters in the country, Reserve Bank of India (RBI) has informed that the gross Non-performing Assets (GNPAs) for domestic operations under the "Industry ■ Infrastructure ■ Communication" category for Scheduled Commercial Banks (SCBs) were Rs. 11,028 crore as on 31.12.2017. RBI has further informed that the said amount pertains to borrowers present in fields such as Telecommunication (fixed network), Telecommunication towers and Telecommunication and Telecom services.

As per RBI data, the aggregate GNPAs for domestic operations of SCBs, as on 31.12.2017, were Rs. 8,31,141 crore. Thus, as on 31.12.2017, the GNPAs of SCBs for domestic operations in the "Industry ■ Infrastructure ■ Communication" category were 1.33 per cent of the aggregate GNPAs of SCBs.

(b): RBI has informed that the information sought can not be disclosed under provisions of section 45E of the Reserve Bank of India Act, 1934. Section 45E provides that credit information submitted by a bank shall be treated as confidential and not to be published or otherwise disclosed.

(c): As per RBI inputs, RBI does not have plan proposal to marginalise telecommunication companies' loan amounts.

(d): The Ministry of Corporate Affairs has informed that National Company Law Tribunal is an adjudicating authority and cannot give a suggestion or proposal.
